

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 83/2009

Sub: Determination of provisional tariff of Special Protection Scheme for Rihand Dadrai HVDC Bi-pole and Gorakhpur-Muzafarpur 400 kV transmission line in Northern Region for the period 2004-09

Date of hearing : 26.5.2009

Coram : Shri R.Krishnamoorthy, Member, and
Shri.S.Jayaraman, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents: 1.Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3.Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
4.Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5.Himachal Pradesh State Electricity Board, Shimla
6.Punjab State Electricity Board, Patiala
7.Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8.Power Development Department, Govt. of J&K, Jammu
9.Uttar Pradesh Power Corporation Ltd, Lucknow
10.Delhi Transco Ltd, New Delhi
11.BSES Yamuna Power Limited, New Delhi
12.BSES Rajdhani Power Ltd., New Delhi
13.North Delhi Power Ltd., New Delhi
14.Chief Engineer, Chandigarh Administration, Chandigarh
15.Uttaranchal Power Corporation Ltd, Dehradun
16.North Central Railway, Allahabad

Parties present : Shri U.K.Tyagi, PGCIL
Shri S.K.Mondal, PGCIL
Shri J.Mazumder, PGCIL
Shri R.Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL

The application has been made for approval of provisional transmission charges for Special Protection Scheme for Rihand Dadri HVDC Bi-pole and Gorakhpur-Muzafarpur 400 kV transmission line in Northern Region for the period 2004-09.

2. The representative of the petitioner has stated that the Special Protection Scheme was to prevent cascading tripping in the transmission system in case of tripping of Rihand-Dadri HVDC bipole. The scheme provides the system to reduce generation in Singrauli complex and reduce load at various identified locations in Northern Region in the event of tripping of Rihand-Dadri bi-pole.

3. On a query by the Commission, the representative of the petitioner stated that it would file technical and other location-wise details of various equipments in the scheme.
4. The Commission observed that this project could be clubbed with the Rihand-Dadri System, the beneficiaries were same. The representative of the petitioner stated that the special protection scheme was not only related to one element i.e. Rihand-Dadri bi-pole but it was related to the Singrauli generation complex. The Commission further observed that idea behind clubbing was to reduce the number of petitions. The Commission directed the petitioner to examine the matter and intimate its outcome to the Commission, latest by 12.6.2009.
5. Subject to above, Commission reserved its order.

(K.S.Dhingra)
Chief (Legal)